

Central Administrative Tribunal
Principal Bench

O.A. No. 1763 of 2000

(10)

New Delhi, dated this the 1st February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Uma Shankar Sharma,
Asst. Registrar of Trade Marks,
Trade Marks Registry,
Okhla Industrial Estate,
New Delhi-110020. .. Applicant

(Applicant in person)

Versus

Union of India through

1. Secretary,
Ministry of Commerce & Industry,
Dept. of Industrial Police & Promotion,
Udyog Bhawan,
New Delhi-110001.
2. The Central Vigilance Commissioner,
Central Vigilance Commission,
Block-1, G.P.O. Building,
I.N.A., New Delhi-110023.
3. The Chief Vigilance Officer,
Ministry of Commerce & Industry,
Dept. of Industrial Police & Promotion
Udyog Bhawan, New Delhi-110001.
4. The Secretary,
Union Public Service Commission,
Dholpur House, Shah Jahan Road,
New Delhi. .. Respondents

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant impugns charge sheets dated
20.12.1999 (Annexure P-1) dated 31.12.99 (Ann. P-2)
and dated 8.3.2000 (Annexure P-3).

2. We have heard applicant in person and
respondents' counsel Shri Mahendru.

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(11)

3. All these charge sheets were issued in accordance with Rule 16 CCS (CCA) Rules, 1965 and it is unfortunate that despite applicant, ^{having replied} submitted his reply to all these charge sheets nearly a year ago respondents have still not taken any final decision till now.

4. Meanwhile we understand that applicant will be retiring on 31.12.2002 and he states that these charge sheets are also holding up consideration for his promotion and consideration for foreign assignment/deputation etc.

5. We dispose of this O.A. with a direction to respondents to pass final orders on applicant's replies to each of the charge sheets within four weeks from the date of receipt of a copy of this order. While doing so respondents should keep in view the fact that the charge sheets are only for a minor penalty and applicant will be retiring on superannuation shortly. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

R. Adige
(S.R. Adige)
Vice Chairman (A)

'gk'